

सुश्री मायावती: सभापति जी, उत्तर प्रदेश के मामले में सेंट्रल गवर्नमेंट चुप क्यों है? ...(व्यवधान)...

MR. CHAIRMAN: Please allow the proceedings. ...(Interruptions)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, give us a chance....(Interruptions)...

श्री सभापति: आप बैठ जाए ...(व्यवधान)... आपके पास डिबेट में बोलने के लिए बहुत समय है ...(व्यवधान)... Please allow the Business of the House to continue. ...(Interruptions)... You have enough time to say your piece. ...(Interruptions)...

सुश्री मायावती: उत्तर प्रदेश में लॉ एंड ऑर्डर बहुत खराब है ...(व्यवधान)... इस पर गवर्नमेंट चुप क्यों है? ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members ...(Interruptions)...

सुश्री मायावती: सेंट्रल गवर्नमेंट चुप क्यों है? ...(व्यवधान)... वह जवाब क्यों नहीं देना चाहती? ...(व्यवधान)... आप इनसे पूछिए ...(व्यवधान)...

श्री सतीश चन्द्र मिश्रा: यह इनकी जिम्मेदारी है। ...(व्यवधान)...

सुश्री मायावती: ठीक है, आप हमारी बात नहीं सुनना चाहते हैं, इसलिए हम सदन से बहिर्गमन करते हैं।

(At this stage some hon. Members left the Chamber.)

PROCLAMATIONS UNDER ARTICLE 356 OF THE CONSTITUTION

MR. CHAIRMAN: Please, don't open a debate. ...(Interruptions)... Proclamations under Article 356 of the Constitution - Shri Kiren Rijiju. ...(Interruptions)... Please proceed.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Proclamation [G.S.R. 132(E)], issued by the President on the 1st March, 2014, under article 356 of the Constitution in relation to the State of Andhra Pradesh, under clause (3) of the said article. [Placed in Library. See No. L.T. 03/16/14]

- (b) Order [G.S.R. 133(E)], dated the 1st March, 2014, made by the President, under sub-clause (i) of clause (c) of the above Proclamation. [Placed in Library. *See* No. L.T. 03/16/14]
- (c) Report (in English only) of the Governor of Andhra Pradesh, dated the 20th February, 2014 to the President recommending the issue of the Proclamation. [Placed in Library. *See* No. L.T. 04/16/14]
- (ii) (a) Proclamation [G.S.R. 298(E)], issued by the President on the 28th April, 2014, under article 356 of the Constitution in relation to the State of Andhra Pradesh, under clause (3) of the said article. [Placed in Library. *See* No. L.T. 05/16/14]
- (b) Order [G.S.R. 299(E)], dated the 28th April, 2014, made by the President, under sub-clause (i) of clause (c) of the above Proclamation. [Placed in Library. *See* No. L.T. 05/16/14]
- (c) Report (in English only) of the Governor of Andhra Pradesh, dated the 15th April, 2014 to the President recommending the issue of the Proclamation. [Placed in Library. *See* No. L.T. 06/16/14]
- (iii) (a) Proclamation [G.S.R. 373(E)], issued by the President under clause (2) of article 356 of the Constitution on the 1st June, 2014, partially revoking the Proclamation issued by him on the 28th April, 2014, in relation to the successor State of Telangana to facilitate formation of new Government in that State on the appointed day, *i.e.* 2nd June, 2014 under clause (3) of the said article. [Placed In Library. *See* No. L.T. 07/16/14]
- (b) Report (in English only) of the Governor of Andhra Pradesh, dated the 25th May., 2014 to the President recommending the issue of the Proclamation. [Placed In Library. *See* No. L.T. 08/16/14]

PAPERS LAID ON THE TABLE

I Statement showing Bills passed by the Houses of Parliament

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I have a point of order.